



2026:AHC:19534

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2793 of 2026

Abdul Mannan And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Manoj Kumar Dubey, Vipul Kumar Dubey
Counsel for Respondent(s)	: C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Counsel for the petitioners is permitted to make necessary corrections in the prayer clause of the writ petition.
2. Heard learned counsel for the petitioners, learned Standing Counsel for the respondent-State, Sri R. P. Shukla, learned counsel for the respondent no.4 and perused the record.
3. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
4. The basic relief sought by the petitioners in the present petition is to direct the respondent no.2-Commissioner, Azamgarh Mandal, Azamgarh to decide the Revision/Case No.1012 of 2023 (Computerized Case No.C202315000001012) expeditiously.
5. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
6. In the facts and circumstances of the case, the present petition

is disposed of directing the court concerned to decide the aforesaid case expeditiously strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

January 28, 2026
Pramod Tripathi

(Prakash Padia,J.)